

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 40/TT/2018**

- Subject** : Petition for determination of transmission tariff for Asset-I: 2 Nos. 400 kV line bays at Parli (Powergrid) Switching Station (for Parli new (TBCB)- Parli (Powergrid) 400 kV D/C (quad) line under TBCB) and Asset-II: 2 Nos. 765 kV line bays at Solarpur (Powergrid) Station (for Parli new (TBCB)- Solarpur (Powergrid) 765 kV D/C line under TBCB route) from COD to 31.3.2019 under the “Powergrid works associated with Western Region Strengthening Scheme-XV” in Western Region for 2014-19 tariff block.
- Date of Hearing** : 20.9.2018
- Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Limited and  
12 Others
- Parties present** : Shri Rakesh Prasad, PGCIL  
Shri S.K. Niranjana, PGCIL  
Shri V.P. Rastogi, PGCIL  
Shri S. K. Venkatesan, PGCIL  
Shri S. S. Raju, PGCIL  
Shri B. Dash, PGCIL  
Shri Amit Yadav, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that provisional tariff of the subject transmission assets was granted by the Commission vide order dated 5.4.2018. He further submitted that Assets I and II of the instant petition have been treated as Combined Asset vide affidavit dated 17.9.2018 and they have filed CEA, WRLDC and CMD certificates alongwith COD letter. He submitted that the instant assets have been declared under commercial operation matching with the commissioning of 765 kV D/C Parli (New) (TBCB) Solapur (Powergrid) and 400 kV D/C Parli (New) (TBCB)-Parli (Powergrid) on 27.4.2018. He submitted that the time over-run of 2 months and 25 days in case of the instant asset occurred due to delay in COD of associated



transmission lines. He submitted that they have filed rejoinder to the reply of MPPMCL and provided the requisite information, revised cost of the assets as per Auditor's Certificate based on actual COD and prayed that the tariff of the asset may be allowed as prayed in the petition.

2. The Commission reserved order in the petition.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

